

**MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR**

**Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)**

**GROUP – A**

**(13.03.2023 to 06.05.2023)**

**(First Week – 13.03.2023 to 17.03.2023)**

<b>DATE/ DAY</b>	<b>SESSION – I 10:15 am to 11:15 am</b>	<b>SESSION – II 11:15 am to 12:15 pm</b>	<b>SESSION – III 12:30 pm to 1:30 pm</b>	<b>SESSION – IV 2:15 pm to 3:15 pm</b>	<b>SESSION – V 3:30 pm to 4:30 pm</b>	<b>SESSION – VI 4:30 pm to 5:30 pm</b>
<b>13.03.2023 (Monday)</b>	Inauguration of the Course  By: <b>Officers of the Academy</b>	Ice breaking Session and Feedback from field learning during First phase field training (Contd....)  By: <b>Officers of the Academy</b> <b>(Joint Session)</b>	Ice breaking Session and Feedback from field learning during First phase field training (Contd....)  By: <b>Officers of the Academy</b> <b>(Joint Session)</b>	Ice breaking Session and Feedback from field learning during First phase field training  By: <b>Officers of the Academy</b> <b>(Joint Session)</b>	Brief overview of the training programme, methodology and its object  By: <b>Officers of the Academy</b> <b>(Joint Session)</b>	How to use library, preparation of personal notes and personal digest  By: <b>Manish Sharma Faculty Jr.-1</b> <b>(Joint Session)</b>
<b>14.03.2023 (Tuesday)</b>	An overview of M.P. Civil Courts Act, 1958 & Rules  By: <b>T.S. Ajmani Faculty Senior, MPSJA</b>	Jurisdiction of Civil Court • Inherent jurisdiction (S. 9) • Pecuniary Jurisdiction • Territorial Jurisdiction By: <b>Shri Amit Sisodia O.S.D., MPSJA</b>	An overview of constitution of Criminal Courts & pecuniary and territorial jurisdiction  By: <b>Smt. S. Vineeta Faculty Jr.-2 MPSJA</b>	An overview of Rules & Orders (Criminal)  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Discussion on – Role and duties of Ministerial Staff of Courts (Part I)  By: <b>Shri Devrath Singh Deputy Director, MPSJA</b>	Discussion on – Role and duties of Ministerial Staff of Courts (Part II)  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>
<b>15.03.2023 (Wednesday)</b>	Role and importance of various sections of the Court – Malkhana  By: <b>T.S. Ajmani Faculty Senior, MPSJA</b> <b>(Joint Session)</b>	Institution of Suits • Scrutiny of plaint • Registration of suit  By: <b>Smt. S. Vinita Faculty Jr.-2 MPSJA</b>	Role and importance of various sections of the Court – Nazarat  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Police remand, Judicial remand & transit remand – Various aspects  By: <b>Manish Sharma Faculty Jr-1, MPSJA</b>	Use of Information Technology in justice dispensation system.  By: <b>Shri Devrath Singh Deputy Director, MPSJA</b> <b>(Joint Session)</b>	

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
<b>16.03.2023</b> <b>(Thursday)</b>	Over view of Law relating to temporary injunction (i) <i>Ex Parte</i> (ii) Mandatory  By: <b>Shri Narsingh Baghel</b> <b>Registrar (IL)</b> <b>High Court of M.P.</b> <b>Jabalpur</b>	Parties to the suits – • Power of court to separate trials • Mis-Joinder and Non-joinder • Striking out of parties By: <b>Shri Amit Sisodia</b> <b>O.S.D., MPSJA</b>	Role and importance of various sections of the Court – Copying  By: <b>Shri Devrath Singh</b> <b>Deputy Director,</b> <b>MPSJA</b>	Role and importance of various sections of the Court – Record Room  By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director,</b> <b>MPSJA</b>	Discussion on – Key issues relating to bail & conditions to be imposed  By: <b>Manish Sharma</b> <b>Faculty Jr-1, MPSJA</b>	<b>(Joint Session)</b>
<b>17.03.2023</b> <b>(Friday)</b>	Issuance and service of summons in civil matters  By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director,</b> <b>MPSJA</b>	Pleadings generally • Striking out pleadings • Amendment of pleadings • A failure to amend after order By: <b>Shri Padmesh Shah</b> <b>Addl. Director,</b> <b>MPSJA</b>	Production of documents on which plaintiff sues relief & Production of document on which defendant relies (O. 7 R. 14) By: <b>Manish Sharma</b> <b>Faculty Jr-1,</b> <b>MPSJA</b>	Discussion on interim custody of property under Section 451/457 CrPC  By: <b>T.S. Ajmani</b> <b>Faculty Senior,</b> <b>MPSJA</b>	Cognizance of offence by Magistrate upon a Police Report  By: <b>Smt. S. Vinita</b> <b>Faculty Jr.-2</b> <b>MPSJA</b>	<b>(Joint Session)</b>
<b>18.03.2023</b> <b>(Saturday)</b> <b>(Joint Session)</b>	Quest for Universal Judicial Standards: <i>Independence</i>  By: <b>Hon'ble Chairman,</b> <b>Governing Council,</b> <b>MPSJA</b>	Inter-personal relations of a Judge.  By: <b>Shri Naveen Kumar Saxena</b> <b>Principal District Judge</b> <b>Jabalpur</b>	Group Discussion and presentation by Participants of both the Groups. • Police Station • Forest Department • Revenue Department • Hospital Department		Learning of Legal Language & Communication  By: <b>Kevin Pereira</b>	
<b>19.03.2023</b> <b>Sunday</b> <b>Holiday</b>	<b>Morning – Visit to Dumna Natural Park</b> to explore the importance of flora and fauna.  <b>Evening – Screening of Movie ‘Modern Times’</b>					

- Note:**
- (1) The Time Table is subject to change as per exigencies.
  - (2) Tea Breaks 12.15 pm to 12.30 pm and 3.15 pm 3.30 pm.
  - (3) Lunch Break 1.30 pm to 2.15 pm.
  - (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
  - (5) **Use of Cell Phones in lecture room is strictly prohibited**

**DIRECTOR**

**MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR**

**Schedule of the First Phase Induction Course for newly appointed Civil Judges Junior Division (Batch 2022)**

**GROUP – B**

**(13.03.2023 to 06.05.2023)**

**(First Week – 13.03.2023 to 17.03.2023)**

<b>DATE/ DAY</b>	<b>SESSION – I 10:15 am to 11:15 am</b>	<b>SESSION – II 11:15 am to 12:15 pm</b>	<b>SESSION – III 12:30 pm to 1:30 pm</b>	<b>SESSION – IV 2:15 pm to 3:15 pm</b>	<b>SESSION – V 3:30 pm to 4:30 pm</b>	<b>SESSION – VI 4:30 pm to 5:30 pm</b>
<b>13.03.2023 (Monday)</b>	Inauguration of the Course  By: <b>Officers of the Academy</b>	Ice breaking Session and Feedback from field learning during First phase field training (Contd....)  By: <b>Officers of the Academy</b> <b>(Joint Session)</b>	Ice breaking Session and Feedback from field learning during First phase field training (Contd....)  By: <b>Officers of the Academy</b> <b>(Joint Session)</b>	Ice breaking Session and Feedback from field learning during First phase field training  By: <b>Officers of the Academy</b> <b>(Joint Session)</b>	Brief overview of the training programme, methodology and its object  By: <b>Officers of the Academy</b> <b>(Joint Session)</b>	How to use library, preparation of personal notes and personal digest  By: <b>Manish Sharma Faculty Jr.-1</b> <b>(Joint Session)</b>
<b>14.03.2023 (Tuesday)</b>	An overview of Rules & Orders (Criminal)  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Discussion on – Role and duties of Ministerial Staff of Courts (Part I)  By: <b>Shri Devrath Singh Deputy Director, MPSJA</b>	Discussion on – Role and duties of Ministerial Staff of Courts (Part II)  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	An overview of M.P. Civil Courts Act, 1958 & Rules  By: <b>T.S. Ajmani Faculty Senior, MPSJA</b>	Jurisdiction of Civil Court • Inherent jurisdiction (S. 9) • Pecuniary Jurisdiction • Territorial Jurisdiction By: <b>Shri Amit Sisodia O.S.D., MPSJA</b>	An overview of constitution of Criminal Courts & pecuniary and territorial jurisdiction  By: <b>Smt. S. Vineeta Faculty Jr.-2 MPSJA</b>
<b>15.03.2023 (Wednesday)</b>	Role and importance of various sections of the Court – Malkhana  By: <b>T.S. Ajmani Faculty Senior, MPSJA</b> <b>(Joint Session)</b>	Role and importance of various sections of the Court – Nazarat  By: <b>Smt.Namita Dwivedi Assistant Director, MPSJA</b>	Institution of Suits • Scrutiny of plaint • Registration of suit  By: <b>Smt. S. Vineeta Faculty Jr.-2 MPSJA</b>	Police remand, Judicial remand & transit remand – Various aspects  By: <b>Manish Sharma Faculty Jr-1, MPSJA</b>	<b>(Joint Session)</b>	Use of Information Technology in justice dispensation system.  By: <b>Shri Devrath Singh Deputy Director, MPSJA</b> <b>(Joint Session)</b>

DATE/ DAY	SESSION – I 10:15 am to 11:15 am	SESSION – II 11:15 am to 12:15 pm	SESSION – III 12:30 pm to 1:30 pm	SESSION – IV 2:15 pm to 3:15 pm	SESSION – V 3:30 pm to 4:30 pm	SESSION – VI 4:30 pm to 5:30 pm
<b>16.03.2023</b> <b>(Thursday)</b>	Parties to the suits – <ul style="list-style-type: none"> <li>Power of court to separate trials</li> <li>Mis-joinder and non-joinder</li> <li>Striking out of parties</li> </ul> By: <b>Shri Amit Sisodia</b> <b>O.S.D., MPSJA</b>	Over view of Law relating to temporary injunction <ul style="list-style-type: none"> <li>(i) <i>Ex Parte</i></li> <li>(ii) Mandatory</li> </ul> By: <b>Shri Narsingh Baghel</b> <b>Registrar (IL)</b> <b>High Court of M.P.</b> <b>Jabalpur</b>	Role and importance of various sections of the Court – Record Room  By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director,</b> <b>MPSJA</b>	Role and importance of various sections of the Court – Copying  By: <b>Shri Devrath Singh</b> <b>Deputy Director, MPSJA</b>	Discussion on – Key issues relating to bail & conditions to be imposed  By: <b>Manish Sharma</b> <b>Faculty Jr-1, MPSJA</b>	<b>(Joint Session)</b>
<b>17.03.2023</b> <b>(Friday)</b>	Pleadings generally <ul style="list-style-type: none"> <li>Striking out pleadings</li> <li>Amendment of pleadings</li> <li>A failure to amend after order</li> </ul> By: <b>Shri Padmesh Shah</b> <b>Addl. Director,</b> <b>MPSJA</b>	Issuance and service of summons in civil matters  By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director,</b> <b>MPSJA</b>	Discussion on interim custody of property under Section 451/457 CrPC  By: <b>T.S. Ajmani</b> <b>Faculty Senior,</b> <b>MPSJA</b>	Production of documents on which plaintiff sues relief & Production of document on which defendant relies (O. 7 R. 14)  By: <b>Manish Sharma</b> <b>Faculty Jr-1,</b> <b>MPSJA</b>	Cognizance of offence by Magistrate upon a Police Report  By: <b>Smt. S. Vineeta</b> <b>Faculty Jr.-2</b> <b>MPSJA</b>	<b>(Joint Session)</b>
<b>18.03.2023</b> <b>(Saturday)</b> <b>(Joint Session)</b>	Quest for Universal Judicial Standards: <i>Independence</i>  By: <b>Hon'ble Chairman,</b> <b>Governing Council,</b> <b>MPSJA</b>	Inter-personal relations Of a Judge.  By: <b>Shri Naveen Kumar Saxena</b> <b>Principal District Judge</b> <b>Jabalpur</b>	Group Discussion and presentation by Participants of both the Groups. <ul style="list-style-type: none"> <li>Police Station</li> <li>Forest Department</li> <li>Revenue Department</li> <li>Hospital Department</li> </ul>	Learning of Legal Language & Communication  By: <b>Kevin Pereira</b>		
<b>19.03.2023</b> <b>Sunday</b> <b>Holiday</b>	<b>Morning – Visit to Dumna Natural Park to explore the importance of flora and fauna.</b>					
	<b>Evening – Screening of Movie ‘Modern Times’</b>					

- Note:**
- (1) The Time Table is subject to change as per exigencies.
  - (2) Tea Breaks 12.15 pm to 12.30 pm and 3.15 pm 3.30 pm.
  - (3) Lunch Break 1.30 pm to 2.15 pm.
  - (4) Recap Session – 10.00 am to 10.15 am from Tuesday onwards.
  - (5) **Use of Cell Phones in lecture room is strictly prohibited**

**DIRECTOR**